

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.	Applicant/petitioner
v.		
Zillion Infraprojects Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Mr. Vinod Chaurasia, Adv. with Mr. Harish Taneja, RP
For the Respondent:	Ms. Aarohi Mikkilini, Adv. for Bank of India

ORDER

CA-751(PB)/2019

Ld. Counsel for the respondent No. 1-Bank of India, Branch Prashant Vihar, New Delhi has stated that they have no objection to defreeze the account maintained in the aforesaid branch bearing account No. 602120110000571 belonging to the corporate debtor. In view of the statement made by the Ld. Counsel for the Bank of India the relief claimed stand satisfied and the same is disposed of.

CA-751(PB)/2019 stands disposed of.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)